

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 104**

**C.P. (IB)/275(CH)2022**

**IN THE MATTER OF:**

**Indian Bank**

...

**Petitioner**

**Versus**

**Sh. Kewal Krishan**

...

**Respondent**

**Under Section: 95(1) IBC 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the RP**

: Mr. DP Garg, Advocate with Vivek Bansal,  
RP in person.

**ORDER**

Heard the arguments advance by the Resolution Professional as well as counsel for the Resolution Professional. The report submitted by the RP is already on record and the same has been tagged with the main petition. The respondent-Personal Guarantor is already set as an *ex parte* vide order dated 26.02.2024. Report filed by the RP in this matter is reserved.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**